



2026:AHC:3398

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19687 of 2025

Rajesh Chandra Arvind

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajeet Kumar, Mahendra Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Mahendra Kumar Yadav, learned counsel for the petitioner and Ms. Archana Tyagi, learned Additional Chief Standing Counsel, who appears for State-respondents.
2. Solitary prayer in the present petition is for renewal of the engagement of the petitioner as Conciliation Officer.
3. Learned Standing Counsel submits that whatever might be, the claim of the writ petitioner needs adjudication at the first instance by the second respondent.
4. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
5. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed of** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before respondent No.2- Director, Social Welfare, Government of U.P. at Lucknow, who shall on the receipt of the same, proceed to decide the claim of the petitioner strictly in accordance with law within a period of three months from the date of presentation of the certified copy of the order. In case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

January 7, 2026

R.S. Tiwari

(Vikas Budhwar,J.)